

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

D.A. No. 791/94.

Dt.of Decision : 4.10.94.

Kommu Chiranjeevi Rao

.. Applicant.

Telecommunications,
Andhra Circle,
Hyderabad.

2. Sub-Divisional Officer,
Telecommunications, Khammam,
Khammam District.

.. Respondents.

Counsel for the Applicant : Mr. T. Lakshminarayana

Counsel for the Respondents : Mr. N.V. Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDG.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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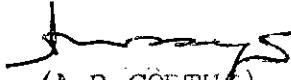
O.A.No.791/94

Date of Order: 4.10.1994

X (As per Hon'ble Shri A.V.Haridasan, Member (Judl.)) X

The learned counsel for the applicant seeks permission to withdraw the application. Permission is granted. The application is dismissed as withdrawn without any order as to costs.

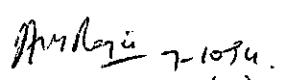



(A.B. GORTHI)
Member (Admn.)

(A.V. HARIDASAN)
Member (Judl.)

Dated: 4th October, 1994

(Dictated in Open Court)


7-10-94
DEPUTY REGISTRAR(J)

sd

To

1. The Chief General Manager,
Telecommunications, Andhra Circle,
Hyderabad.
2. Sub Divisional Officer,
Telecommunications, Khammam,
Khammam District.
3. One copy to Mr.T.Lakshminarayana, Advocate/~~CAT~~, Hyderabad.-/3.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC,CAT, Hyderabad.
5. One copy to Library,CAT, Hyderabad.
6. One spare copy.

H.No.2-2-185/54/1/D, Bagh Amr.

YLKR

2nd flr 7/10/94.

Typed by

Checked by

Compared by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN : MEMBER(J)

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 4-10-84

~~ORDER/JUDGMENT.~~

M.A. /R.P.C.P. No.

O.A. No. 791/84 ✓
in

T.A. No. (W.P. No. _____)

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with Directions.

Dismissed.

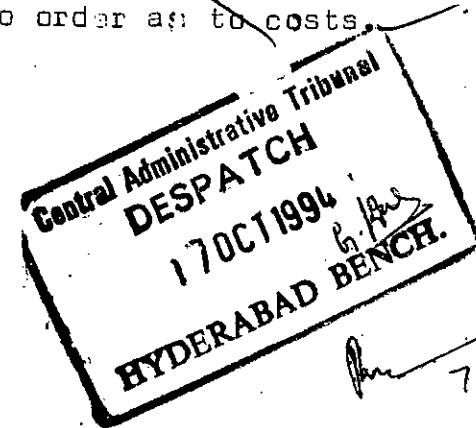
Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

NO SPARE COPY



YLKR

7/10/84